



For All Advertisement Booking Call : 033-6604 3800

PUBLIC NOTICE We would like to inform to the general public that the Original Certificate of Registration issued by Reserve Bank of India, bearing No. B.05.03416 to the company, M/s. SITALSATS TRADERS PVT. LTD. a Non-Banking Financial Company, has been destroyed due to the fire incident took place.

FEDERAL BANK BRANCH SHIFTING INTIMATION Customers are hereby informed that our branch at Kolkata/Behala will be shifted to "598, Diamond Harbour Road, Kolkata, West Bengal - 700034 (BSNL, Behala Building)" shortly.

Indian Bank SAM LARGE BRANCH 14, India Exchange Place, 1st Floor, Kolkata - 700 001 E-mail: samkolkata@indianbank.co.in, samkolkata@gmail.com

Show Cause Notice for Declaring as Willful Defaulter A/c M/s Sri Venkateswara Agency Branch: SAM Large Kolkata Branch Dear Sir, At the request of the borrower, Bank through its AJC Bose Road Branch, Kolkata, sanctioned CC of Rs. 1.60 Cr., WCTL of Rs. 1.27 Cr. & FITL of Rs. 0.03 Cr. for Distributor of FMCG Companies, Reliance Jio to M/s Sri Venkateswara Agency where 1st is borrower firm and 2nd is Proprietor and 3rd is Guarantor executed documents/agreements.

Table with 2 columns: Action of the unit/company, which is/are out of the four actions set out by Reserve Bank of India for Declaration as Willful Defaulter; Reason and evidence which proves the action of the unit/company & also support justification for declaration as willful Defaulter.

The above evidence of willful default on the part of the Borrower and proprietor and guarantor has been examined by the Bank's Willful Defaulter Screening Committee headed by the Executive Director. The committee has concluded that an event of Willful Default has occurred.

EAST COAST RAILWAY Tender No. 30235902, Dt. 19.12.2023 Name of the work: REPLACEMENT OF OUTDATED SUPERVISORY REMOTE CONTROL AND DATA ACQUISITION SYSTEM (SCADA) OF KK LINE BY LATEST STANDARD SUPERVISORY REMOTE CONTROL AND DATA ACQUISITION SYSTEM WITH COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT FOR 4 YEARS OF WALTAR DIVISION FOR 25 KV SINGLE PHASE 50 HZ AC TRACTION POWER SUPPLY RDSO SPECIFICATION NO. T/SP/CC/SCADA/0133 STR: T/STR/028 REV-2. Quantity: (1) 1 Set (2) 1 No. (3) 1 No. (4) 1 No. (5) 1 No. (6) 1 No. (7) 1 No. (8) 30 Nos. (9) 1 No. (10) 1 No. (11) 1 No. (12) 1 Set (13) 1 Monthly Warranty Period : 42 months after the date of delivery at Sr. Section Engineer/S/ELS/Visakhapatnam (VSKP). Inspection by : TPI. Note : Material to be supplied within 120 days.

EAST COAST RAILWAY File No. DRM/Engg/KUR/23-24/E-Tender/115, Dt. 15.12.2023 (1) Tender No. : e-Tender-CENTKUR-371-2023, Dtd. 13.12.2023 Description: PROVISION OF PATHWAY OF 700M x2M BETWEEN THE BOUNDARY WALL AND ROUTE NO. 5 OF BOXN DEPOT/ANGUL. Approx. cost of the work : ₹ 49.29 Lakh, EMD : ₹ 98,600.00. (2) Tender No. : e-Tender-CentKUR-372-2023, Dtd. 11.12.2023 Description: EXECUTION OF CTR(S) FOR A LENGTH OF 7.813 KM ON LOOP LINES OF DIFFERENT YARDS OF NERGUNDI-SADASHIBPUR SECTION UNDER SR. SECTION ENGINEER (P.WAY) DHENKANAL OF KHURDA ROAD DIVISION. Approx. cost of the work : ₹ 225.11 Lakh, EMD : ₹ 2,62,600.00. (3) Tender No. : e-Tender-EastKUR-376-2023, Dtd. 12.12.2023 Description: EXECUTION OF P.WAY RELATED WORK FOR PROPOSED RAISING OF SPEED FROM 30 KMPH TO 50 KMPH IN LOOP LINES FROM CHARBATHIA TO PARADEEP SECTION UNDER SR. DIVISIONAL ENGINEER (EAST) OF KHURDA ROAD DIVISION. Approx. cost of the work : ₹ 93.58 Lakh, EMD : ₹ 1,87,200.00. Completion period : 04 (Four) Months (for sl. no. 1) and 06 (Six) Months (for sl. no. 2 & 3). Tender closing Date & Time: At 1500 hrs. of 03.01.2024 (for all tenders). No manual offers sent by post/courier/Fax in person shall be accepted against such e-tenders. Complete information including e-tender documents of the above e-tender is available in website : www.ireps.gov.in Note : The prospective tenderers are advised to revisit the website 10 (Ten) days before the date of closing of tender to note any changes/corrigendum issued for this tender. Divisional Railway Manager (Engg.) PR-911/O/23-24 Khurda Road

AXIS BANK LTD. POSSESSION NOTICE FOR IMMovable PROPERTY (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002) Whereas, the undersigned being the Authorised Officer of the Axis Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrowers/guarantors to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within 60 days from the date of the said notice.

U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD. 9-A, Rana Pratap Marg, Lucknow SHORT TERM TENDER NOTICE Ref no. 68/1/UP/TECH/370/II/2023-24 Dated: 22.12.2023 On line e-tenders are invited from manufacturers (as per details given in tender documents) for SUPPLY AND ERECTION OF 25MM & 40MM LRS SLAP, LAGGING AND ALUMINIMUM CLADDING TO OUR 22 Cooperative Sugar Factories (EXCEPT RAMALA & SATHIAON IN UTTAR PRADESH from Original Manufacturers and experienced parties. The e-tender documents with detailed specifications, terms and conditions etc. can be downloaded from e-tender portal http://tender.up.nic.in & federation website www.upsugarfed.org time to time. The Managing Director/Federation reserves the right to cancel any or all bids/annual e-bidding process without assigning any reason & decision of Federation will be final & binding. (RAMAKANT PANDEY) (MANAGING DIRECTOR)

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF MIS. DQ ENTERTAINMENT (INTERNATIONAL) LIMITED

PPFAS Mutual Fund PPFAS Asset Management Private Limited (Investment Manager to PPFAS Mutual Fund) Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021, Maharashtra, INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: mf@ppfas.com. Website: www.amc.ppfas.com CIN No. : U65100MH2011PTC220623

IDBI BANK Zonal Office Building (2nd Floor), S. Sarani Kolkata - 700017 APPENDIX IV (RULE 8(1)) POSSESSION NOTICE (For Immovable Property) Whereas, the undersigned being the Authorised Officer of IDBI Bank Ltd, Retail Recovery Cell, IDBI Bank Ltd, Zonal Office Building (2nd Floor), S. Sarani, Kolkata - 700017 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice on the date mentioned against the accounts calling upon the Borrowers / Co-Borrowers having failed to repay the amount, notice is hereby issued to the Borrowers / Co-Borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under section (4) of section 13 of Act read with rule 8 of the Security Interest Act (Enforcement) Rules 2002, rules on the dates mentioned against each account.

# 22 CASES OF JN.1 VARIANT DETECTED India logs 640 Covid cases

PRESS TRUST OF INDIA  
New Delhi, December 22

**INDIA ON FRIDAY** recorded 640 fresh Covid-19 infections while the number of active cases climbed to 2,997 from 2,669 the day before, according to Union health ministry data.

The country's tally now stands at 45 million. The death toll climbed to 5,33,328 with one more fatality reported from Kerala, the data updated at 8 am stated.

The number of people who have recuperated from the disease has increased to 44,470,887. The national recovery rate stands at 98.81%, according to the health ministry's website. The case fatality rate stands at 1.19%. According to the ministry's website, 2,206.7 million doses of Covid-19 vaccine have been administered in the country so far.

Twenty-two cases of Covid-19 sub-variant JN.1 have been detected in the country till Thursday, with 21 cases being reported from Goa and another from Kerala, official sources said.

In Goa, the sources said, no clustering of cases of the JN.1 variant has been seen and all infected people have recovered



Health officials perform Covid-19 test on a man in Thane on Friday

without complications. Those infected had mild upper respiratory tract infection with symptoms of mild dry cough, sore throat with or without fever, they said.

In November, 62 samples were sent to different INSA COG labs for whole genome sequencing for detection of the JN.1 variant, while in December, so far, 253 samples have been sent, the sources said on Friday.

"A total of 22 cases of the JN.1 variant have been reported till December 21 in the country," an official source said.

The Kerala case, a 79-year-old woman, has recovered

without complications. She had mild symptoms and was the first case of JN.1 to be detected in India. The detection was made on December 8.

NITI Aayog member (Health) Dr V K Paul on Monday had said that the scientific community in India is closely investigating the new variant but stressed on the need for states to ramp up testing and strengthen their surveillance systems.

Even though the number of cases is rising and the JN.1 sub-variant has been detected in the country, there is no cause of immediate concern as 92% of those infected are opting for

home-based treatment, indicating mild illness, officials said.

There is also no increase in hospitalisation rates and Covid-19 is an incidental finding in people hospitalised due to other medical conditions.

In a letter to states and union territories, Union Health Secretary Sudhanshu Pant on Monday had underlined the critical Covid-19 control and management strategies considering the upcoming festive season and advised them to put in place requisite public health measures to minimise the risk of increase in transmission of the disease.

# Mass suspensions bid to silence us: Oppn

SAMAN HUSAIN  
New Delhi, December 22

**HITTING THE STREETS** over the mass suspension of Opposition MPs — their first joint protest outside Parliament — senior leaders of the INDIA bloc on Friday accused the BJP government of throttling parliamentary democracy and subverting the Constitution, signalling, once again, their intention to frame these issues as key talking points in the run-up to the Lok Sabha elections.

A day after the turbulent Winter Session of Parliament — which saw a record suspension of 146 Lok Sabha and Rajya Sabha MPs — came to an end, senior Opposition leaders addressed a protest in Delhi. Among those present were Congress president Mallikarjun Kharge, Rahul Gandhi, NCP chief Sharad Pawar, Left's Sitaram Yechury and D Raja, RJD's Manoj Jha, DMK's Tiruchi Siva. Similar protests were also held in several state capitals.

While Kharge and several other leaders said democracy was under threat, Rahul, once again linked the breach to unemployment — an issue which he feels would strike a chord with the people.

"The obvious first question is how did they get inside. How



INDIA bloc leaders at the protest in Delhi on Friday. ANIL SHARMA

did they bring the gas canisters inside Parliament? They could have brought something else too...The second question is why did they do the protest. The reason is unemployment. There is massive unemployment in the country...the youth of the country are not able to find jobs," Rahul said.

"I told someone who does surveys to carry out a survey in any city to find out how much time India's youth spend on mobile phones...on Instagram, Twitter and Facebook... in a day. I was surprised. The answer is seven-and-a-half hours...because Narendra Modi has not given them jobs, their jobs have been snatched...they are left spending long hours on Instagram, Facebook and Twitter...This is India's reality," he said.

"That is why the youth...breached security...and that is also your fault...This feeling is there in the minds of every youth. The media would not talk about unemployment...the media says Rahul Gandhi shot a video in Parliament House...The media did not raise questions on the suspension of 150 MPs...they did not ask Amit Shah questions about the breach...the media doesn't talk about unemployment," he said.

He said the MPs who were suspended were the voice of the people of India.

# Kejriwal gets fresh summons from ED

PRESS TRUST OF INDIA  
New Delhi, December 22

**THE ENFORCEMENT DIRECTORATE** has issued a third summons to Delhi chief minister Arvind Kejriwal for questioning on January 3 in the excise policy-linked money laundering investigation, official sources said Friday.

By issuing the fresh notice under the Prevention of Money Laundering Act (PMLA), the federal agency has also rejected Kejriwal's contention that the summonses were "not in consonance with the law" and hence be withdrawn.

The agency, according to the sources, believes that the summonses sent to the Delhi chief minister were "well within the PMLA procedures and law and there are no special exceptions for any person under this criminal law."

The summonses are "issued with reasonable time gap," the sources said.

# Sundaram home fin plans to double small biz loans branch count in a yr

FE BUREAU  
Chennai, December 22

**SUNDARAM HOME FINANCE** is planning to double the number of its small business loans (SBL) branches to 50 over the next 9-12 months as it continues to expand in tier II and III cities.

Following its foray into the small business loans segment in October 2022, the company has opened more than 25 exclusive branches in south and west Tamil Nadu and disbursed ₹65 crore in the first year. As part of the expansion,

The company is also foraying into the affordable housing segment and looks to open 10 branches

the company has opened an exclusive SBL branch in Kanchipuram. The new branch will provide business loans of up to ₹20 lakh against residential properties.

Managing director Lakshminarayanan Duraiswamy said, "Kanchipuram is a trading hub and SMEs there have

been doing well in recent times. The town also attracts lakhs of tourists and devotees around the year. We already have a strong presence in north Tamil Nadu for the home finance business and understand this market well..."

The company is targeting disbursements of around ₹10 crore in the initial phase of its launch in this region. As part of its growth plans, Sundaram Home Finance will explore fur-

ther expansion into towns such as Arani, Ambur and Tirupattur next year.

The company is in the process of foraying into the affordable housing segment and is looking to open 10 branches and hire up to 75 people initially.

Sundaram Home Finance reported a net profit of ₹117 crore on disbursements of ₹2,307 crore for the half year of the current fiscal.

**CLASSIFIEDS**  
**RECRUITMENT**  
**SITUATION VACANT**

Stock Market, Terminal Operator (Niam Must) Salary+Incentive Gandhinagar, Gujarat 9974703401 0050232844-1

**"IMPORTANT"**

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**S. E. RAILWAY - TENDER**

On behalf of President of India, DRM (S&T), South Eastern Railway, Adra, Pin-723121, West Bengal invites following e-tenders with closing date & time of tender is **10.01.2024, 11.00 hrs.** Details are available at website [www.ireps.gov.in](http://www.ireps.gov.in): **Tender Notice No.: Snt\_e\_Tender\_ADA\_23\_24\_43, Date: 20.12.2023.**

**Name of the work:** Signalling and Telecom outdoor Cable Shifting work including other gears in connection with following Engineering works (i) Construction of RUB/Subway for elimination of Manned LC Gates AM-44 between LYD-MLQ & PK-5 between PRR-KSX Section by cut & cover method in Adra Division. (ii) Construction of small height subway for trespasser lieu of Manned LC Gates PK-7, BR-1 and BR-108 between PRR-KSX & BQA-MSAE Section by cut & cover method in Adra Division. **Tender Value: ₹ 62,00,453.90.**

**Tender Notice No.: Snt\_e\_Tender\_ADA\_23\_24\_44, Date: 20.12.2023.**

**Name of the work:** Provision of replacement of overaged Dataloggers in Adra Division to upgrade their input capacity. **Tender Value: ₹ 1,84,49,279.57.** Closing date & time of tender is **11.01.2024, 11.00 hrs.** Details are available at website [www.ireps.gov.in](http://www.ireps.gov.in): (PR-951)

**केनरा बैंक Canara Bank**

**LOWER PAREL BRANCH :** Unit No. 1, Ground Floor, Times Tower, Kamala Mills Compound, S. B. Road, Lower Parel (West), Mumbai-400 013, Maharashtra

**POSSESSION NOTICE (SECTION 13(4)) (For Immovable Property)**

**WHEREAS :** The undersigned being the Authorised Officer of the **Canara Bank, Lower Parel**, appointed under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 13.10.2023 calling upon the Borrower - **Mr. Akash Bhagwan Thorat**, Address : Room No. 07, Chawl No. 133, Anjirwadi, Nera New Post Office, Mumbai, Mazgaon, Maharashtra-400 010 to repay the amount mentioned in the Notice, being ₹ 23,42,971.86 (Rs. Twenty Three Lakh Forty Two Thousand Nine Hundred Seventy One & Eighty Six Paise Only) as on 13.10.2023 plus interest due and other cost within 60 days from the date of receipt of the said notice. The borrower / Guarantor having failed to repay the amount, notice is hereby given to the borrower and the Public in General, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **14.12.2023.**

The borrower in particular and the Public in General are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank, Lower Parel** for an amount of ₹ 63,01,565.67 (Rs. Sixty Three Lakhs One Thousand Five Hundred Sixty Five & Paise Sixty Seven Only). The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

**Description of the Immovable Property**

**ALL THAT PART & PARCEL OF PROPERTY BEARING DETAILS : Mr. AKASH BHAGWAN THORAT**, Residential Flat bearing Flat No. 102 admeasuring 33.86 Sq. Mtrs. Carpet Area on 1<sup>st</sup> Floor of building known as "BLISS RESIDENCY" 'D' Type, Constructed on land bearing Survey No. 32/1A, Situate at Village Dhamole, Taluka Karjat & District Raigad.

Date : 14.12.2023  
Place : Mumbai

Sd/-  
Authorised Officer  
**Canara Bank**

**SICOM LIMITED**

Registered Office: Solitaire Corporate Park, Building No. 4, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400093. Tel.: 022-66572700, Website: [www.sicomindia.com](http://www.sicomindia.com)

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) APPENDIX IV (RULE 8 (1))**

**The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002**

Whereas, the undersigned being the Authorised Officer of **SICOM Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under the Section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 1<sup>st</sup> January 2019 calling upon the Borrower / Mortgagee Company namely **Baker Technical Services Pvt. Ltd.** / Guarantors and Mortgagees to repay the amount mentioned in the demand notice being **Rs. 7,20,32,531/- (Rupees Seven Crores Twenty Lakh Thirty Two Thousand Five Hundred and Thirty One Only)** as on 31<sup>st</sup> December 2018 together with further interest thereon at agreed rate, lent and advanced to the Borrower / Mortgagee Company within 60 days from the date of receipt of the said notice.

The Borrower / Mortgagee company / Guarantors and Mortgagees having failed to repay the amount, notice is hereby given to the Borrower / Mortgagee Company / Guarantors and Mortgagees and the public in general that the undersigned has received / taken **Physical Possession** of the property described herein below on 19<sup>th</sup> December, 2023 in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 9 of the said Rules and in compliance with Writ of Commission dated 1/11/2023 and Order dated 2/09/2023 passed by Additional Chief Metropolitan Magistrate 19<sup>th</sup> Court Esplanade, Mumbai in Case No. 749/SA/2019.

The Borrower / Mortgagee company, Mortgagees and Guarantors in particular and the public in general is/are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SICOM Limited** for an amount of **Rs. 20,67,08,036/- as on 31<sup>st</sup> October 2023** and further interest thereon.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

- All that premises being the flat measuring 2000 Sq.foot carpet area equivalent to 3300 Sq.foot or thereabouts saleable area on the entire First Floor of the building known as "Narang Manor" constructed on the plot of the land bearing Plot No. 96-B, CS No. F/454/B at 15<sup>th</sup> Road, Bandra (West), Mumbai - 400050 within the limits of the Municipal corporation of Greater Mumbai, Taluka Bandra, District and Registration Sub-District Mumbai Suburban mortgaged by Baker Technical Services Pvt. Ltd.
- All that premises being the flat admeasuring 1300 sq.foot Carpet Area + Terrace admeasuring 400 sq.foot carpet area aggregating 1700 sq.foot carpet area equivalent to 3000 sq.foot or thereabouts saleable area on the entire Fifth Floor of the building known as "Narang Manor" constructed on the plot of the land bearing Plot No. 96-B, CS No. F/454/B at 15<sup>th</sup> Road, Bandra (West), Mumbai - 400050 within the limits of the Municipal Corporation of Greater Mumbai, Taluka Bandra, District and Registration Sub-District Mumbai Suburban mortgaged by Sunita D. Narang.
- All that premises being the flat admeasuring 1200 sq.foot carpet area equivalent to 2000 sq.foot or thereabouts saleable area on the entire Sixth Floor of the building known as "Narang Manor" constructed on the plot of the land bearing Plot No. 96-B, CS No. F/454/B at 15<sup>th</sup> Road, Bandra (West), Mumbai - 400050 within the limits of the Municipal corporation of Greater Mumbai, Taluka Bandra, District and Registration Sub-District Mumbai Suburban, mortgaged by Dilip Narang.

Sd/-  
Authorized Officer  
**(SICOM Limited)**

Date: 19<sup>th</sup> December, 2023  
Place: Mumbai

**U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD.**

9-A, Rana Pratap Marg, Lucknow

**SHORT TERM TENDER NOTICE**

Ref no. 681U/P/FFTECH/3701/2023-24 Dated: 22.12.2023

On line bidders are invited from manufacturers (as per details given in tender documents) for SUPPLY AND ERECTION OF 25MM & 40MM LRB SLAP LAGGING AND ALUMINIUM CLADDING TO OUR 22 Cooperative Sugar Factories (EXCEPT RAMALA & SATHIACHAM IN UTTAR PRADESH from Original Manufacturers and experienced parties. The e-tender documents with detailed specifications, terms and conditions etc. can be downloaded from e-tender portal <http://tender.up.nic.in> & federation website [www.usfared.org](http://www.usfared.org) time to time. The Managing Director Federation reserves the right to cancel any or all bids/annual e-bidding process without assigning any reason to & decision of Federation will be final & binding.

(RAMAKANT PANDEY)  
(MANAGING DIRECTOR)

**PUBLIC NOTICE**

**Tata Consumer Products Limited**

Registered Office: C-101, 247 Park, L.B.S. Marg Vikhroli (West), Mumbai-400083.

NOTICE is hereby given that the certificate for the under mentioned securities of the company has/have been lost/misplaced and the holder of the said securities / applicant has/have applied to the Company to issue duplicate certificate.

Any person who has a claim in respect of the said securities should lodge such claim with the company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Name of Holder	Kind of Securities & Face value	No. of Securities	Distinctive number
Vinod Kumar Jain	Equity & 1(one)	500	21908791 - 21909290

Place: Kolkata  
Date: 22.12.2023  
Vinod Kumar Jain

**SMFG INDIA CREDIT COMPANY LIMITED**  
(formerly Fullerton India Credit Co. Ltd.)

Registered Office: Megh Towers, 3rd Floor, Old No.307, New No. 165, PH Road, Madhavai, Chennai - 600095, Tamil Nadu. Website: [www.smfgindiacredit.com](http://www.smfgindiacredit.com)

**INVITATION FOR COUNTER BIDS FOR SALE OF NON PERFORMING ASSETS OF SMFG INDIA CREDIT COMPANY LIMITED (FORMERLY FULLERTON INDIA CREDIT CO. LTD.)**

SMFG India Credit Company Limited (formerly Fullerton India Credit Co. Ltd.) (SMICC), intends to sell certain non-performing assets, the details of which are more particularly set out below (Proposed Sale). SMICC now invites counter bids (Counter Bids) from ARCs/ Banks/ eligible NBFCs and eligible FIs for the sale of certain non-performing assets on its books, as per the extant RBI guidelines (Interested Parties). Eligible Interested Parties may download the detailed public notice document from the website of SMICC accessible at: [www.smfgindiacredit.com](http://www.smfgindiacredit.com) (Public Notice). The Proposed Sale shall be on an 'as is where is, as is what is, whatever there is and without recourse basis' and is being conducted by way of an electronic bidding process under the Swiss Challenge Method, based on an existing offer received by SMICC (Primary Offer) at the price set out below (Reserve Price/ Base Bid). Please note that the Proposed Sale will be subject to the outcome of the Counter Bid process and final approval by the competent authority of SMICC.

Total outstanding as on 31st October 2023	Reserve Price/ Base Bid (Rs. In Cr.)	Terms of Proposed Sale
Approximately Rs. 396.61,00,000/- (Rupees Three Hundred and Ninety Six Crore and Sixty One Lakhs)	Rs. 29,00,00,000/- (Rupees Twenty Nine Crore Only)	As per the terms and conditions set out under Annexure A of the Public Notice.

The electronic bidding/ e-bidding under Swiss Challenge Method will be conducted on December 27, 2023 from 10.00 AM to 1.00 PM (IST). Please note that the non-performing assets will be auctioned as a single pool of asset(s) and/or individual assets at the sole discretion of SMICC. Interested Parties are required to provide SMICC with the names of their authorised official(s) along with their contact details. The names and contact details of the representatives of the Interested Parties may be sent to SMICC at the following e-mail ID: [yuvraj.selvaraj@smfgindia.com](mailto:yuvraj.selvaraj@smfgindia.com). The procedure for e-bidding will be provided separately in <https://smfgindia.auctiontiger.net>, which has been appointed by SMICC for carrying out the e-auction. SD/- (Authorised Officer) SMFG India Credit Company Limited (formerly Fullerton India Credit Co. Ltd.)

**PPFAS Mutual Fund**

**PPFAS Asset Management Private Limited**  
(Investment Manager to PPFAS Mutual Fund)

Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021, Maharashtra, INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: [mf@ppfas.com](mailto:mf@ppfas.com), Website: [www.amc.ppfas.com](http://www.amc.ppfas.com) CIN No.: U65100MH2011PTC220623

**1. NOTICE CUM ADDENDUM TO THE STATEMENT OF ADDITIONAL INFORMATION (SAI), SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL THE SCHEMES OF PPFAS MUTUAL FUND ("The Fund")**

**Appointment of Additional Fund Manager - Debt:**

Investors/Unitholders are requested to note that the Board of the Directors of PPFAS Asset Management Private Limited (PPFAS AMC) and PPFAS Trustee Company Private Limited (PPFAS TC) have approved the appointment of Ms. Mansi Kariya as an Additional Fund Manager - Debt with effect from **December 22, 2023**.

Accordingly, the section "Information on Key employees of the Asset Management Company" in the SAI shall include the following details:

Name of the Key Personnel and Designation	Age	Qualification	Brief Experience
Mansi Kariya (Co - Fund Manager - Debt)	36 Years	CFA Charter Holder MS-(Finance) B.com (Hons)	Ms. Mansi Kariya joined PPFAS Asset Management Private Limited in 2018 as Debt Dealer. She is a credit research analyst handling various companies and also a debt dealer. In her previous roles, she has also worked as a research associate and senior executive debt products for 3.5 years.

The relevant sections of SAI shall stand modified in accordance with the above.

All other terms and conditions in SAI of the fund remain unchanged.

Investors/Unitholders are requested to take note of the above.

**2. CHANGE IN FUND MANAGEMENT RESPONSIBILITIES**

The Fund management responsibilities of the following schemes shall also be changed as under:

Name of Scheme(s)	Existing Fund Manager(s)	Fund Manager(s) with effect from December 22, 2023
Parag Parikh Flexi Cap Fund	Mr. Rajeev Thakkar and Mr. Rukun Tarachandani (Domestic Equity Segment), Mr. Raunak Onkar (Overseas Equity Segment), and Mr. Raj Mehta (Debt Segment)	Mr. Rajeev Thakkar and Mr. Rukun Tarachandani (Domestic Equity Segment), Mr. Raunak Onkar (Overseas Equity Segment), and Mr. Raj Mehta & Ms. Mansi Kariya (Debt Segment)
Parag Parikh Liquid Fund	Mr. Raj Mehta	Mr. Raj Mehta and Ms. Mansi Kariya
Parag Parikh ELSS Tax Saver Fund	Mr. Rajeev Thakkar, Mr. Raunak Onkar and Mr. Rukun Tarachandani (Equity Segment), and Mr. Raj Mehta (Debt Segment)	Mr. Rajeev Thakkar, Mr. Raunak Onkar and Mr. Rukun Tarachandani (Equity Segment), and Mr. Raj Mehta & Ms. Mansi Kariya (Debt Segment)
Parag Parikh Conservative Hybrid Fund	Mr. Rajeev Thakkar, Mr. Raunak Onkar and Mr. Rukun Tarachandani (Equity Segment), and Mr. Raj Mehta (Debt Segment)	Mr. Rajeev Thakkar, Mr. Raunak Onkar and Mr. Rukun Tarachandani (Equity Segment), and Mr. Raj Mehta & Ms. Mansi Kariya (Debt Segment)
Parag Parikh Arbitrage Fund	Mr. Rajeev Thakkar, Mr. Raunak Onkar and Mr. Rukun Tarachandani (Equity Segment), and Mr. Raj Mehta (Debt Segment)	Mr. Rajeev Thakkar, Mr. Raunak Onkar and Mr. Rukun Tarachandani (Equity Segment), and Mr. Raj Mehta, Ms. Mansi Kariya (Debt Segment)

Investors/Unitholders are requested to take note of the above.

**For PPFAS Asset Management Private Limited (Investment Manager to PPFAS Mutual Fund)**  
Sd/-  
Director

**MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**

**PPFAS MUTUAL FUND**  
There's only one right way®

**FORM G****INVITATION FOR EXPRESSION OF INTEREST**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP no	Precision Realty Developers Private Limited (Formerly known as Kaa Vee Retail Infra Private Limited) U70200MH2007PTC166932
2. Address of the registered office :	<b>Current Registered Office:</b> Shop No. 45, Ground Floor, F wing, Krisha Arcade, building No. 11, Yashwant Shrusti, Khaira Boisar Palghar Thane MH 401501 IN (Non-operational) <b>Previous Registered Office:</b> Knowledge House, Shyam Nagar, Off. Jogeshwari – Vikhroli link Road Jogeshwari – East Mumbai -400060
3. URL of website	-
4. Details of place where the majority of fixed assets are located.	<b>Immovable assets :</b> Burdwan West Bengal <b>Movable assets :</b> Not yet identified
5. Installed capacity of main products/ services.	Not yet identified
6. Quantity and value of main products/ services sold in last financial year	Sales of services amounting approx. Rs. 261.2 lakhs as per audited financial statement for financial year ending 31.03.2023 [Currently only Rent income of warehouse].
7. Number of employees/ workmen	Not Known
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: <a href="mailto:ip.prdpl@gmail.com">ip.prdpl@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought in electronic form by email at: <a href="mailto:ip.prdpl@gmail.com">ip.prdpl@gmail.com</a>
10. Last date for receipt of expression of interest	08 <sup>th</sup> January, 2024
11. Date of issue of the provisional list of prospective resolution applicants	18 <sup>th</sup> January, 2024
12. Last date for submission of objections to provisional list applicants	23 <sup>rd</sup> January, 2024
13. Date of issue of final list of prospective resolution applicants	02 <sup>nd</sup> February, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07 <sup>th</sup> February, 2024
15. Last date for submission of resolution plans	08 <sup>th</sup> March, 2024
16. Process email ID to submit EOI	ip.prdpl@gmail.com

Sd/-

**CA. Pradeep Kumar Kabra**RP for M/s. Precision Realty Developers Private Limited  
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790Email: [ip.prdpl@gmail.com](mailto:ip.prdpl@gmail.com)**Date: 23<sup>rd</sup> December 2023****Place: Surat**